

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **05.04.2021** at **2.00 P.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)  
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

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IA/MA/IBA/TCP/TCA/CP/CA No : IBA/1304/2019  
NAME OF PETITIONER : K Harihara Subramanian  
NAME OF RESPONDENT : Serene Senior Luring Pvt LTd  
SECTION : Sec 9 Of IBC 2016

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**ORDER**

Learned Counsel for Petitioner Mr. N. Elango and Learned Counsel for Respondent Mr. Mohammed Faizal are present through video conferencing platform.

It is represented by Learned Counsel for Operational Creditor / Petitioner that a joint memo of compromise has been filed before this Tribunal jointly by the Operational Creditor and Corporate Debtor duly signed by the respective parties. It is seen from the records of this Tribunal that the said joint memo of compromise has been filed on 29.03.2021 vide diary No.1678. On perusal of the memo, it is seen that a sum of Rs.67,83,838/- has to be paid. Out of which a sum of Rs.11,16,702/- has already been paid and remaining amount to be paid is Rs.56,67,136/- sought to be satisfied with the issue of post dated cheques (12 months) commencing from 24.04.2021 to ending on 24.03.2022.

In the circumstances, Learned Counsel for Operational Creditor seeks for withdrawal of this Petition however with a liberty to restore the said IBA that in case if any of the cheques issued by the Corporate Debtor is dishonoured.



Taking into consideration, the joint memo of compromise as filed by the parties as well as representation as made by Learned Counsel for Operational Creditor and as sought in the joint memo of compromise this Petition stands **dismissed as withdrawn** with a liberty as sought for.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

MEMBER (TECHNICAL)  
ghk

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)

MEMBER (JUDICIAL)